

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No. 7989/2015
(Arising out of impugned final judgment and order dated 27-08-2015
in CRLMA No. 4136/2015 passed by the High Court of Judicature at
Allahabad, Lucknow Bench)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

SLP(Cr1) No. 8382/2016 (II)

Date : 18-10-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Dr. A. M. Singhvi, Sr. Adv.
Mr. Amit Bhandari, Adv.
Mr. Shadan Farasat, Adv.
Mr. Bharat Gupta, Adv.
Ms. Hrishika Jain, Adv.
Mr. Irshad, Adv.
Mr. Aman Sharma, Adv.
Mr. Chirag M. Shroff, AOR
Mr. Santosh Kumar Tripathi, AOR
Mr. Shourya Dasgupta, Adv.
Mr. Aman Naqvi, Adv.
Mr. Dhruv Bhatnagar, Adv.

For Respondent(s) Mr. Ardhendhumauli Kumar Prasad, Adv.
Mr. Rohit K. Singh, AOR
Mr. Ashish Madaan, Adv.
Ms. Shreya Srivastava, Adv.
Mr. Kislay Jha, Adv.
Ms. Ruchi Gupta, Adv.
Mr. Samarth Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matters on 19th October, 2022.

(NIDHI AHUJA)
AR-cum-PS

(RENU KAPOOR)
ASSISTANT REGISTRAR